

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.75134 of 2017

(On behalf of Appellant)

(Arising out of Order-in-Appeal No.83/Kol.V/2016 dated 24.10.2016 passed by Commissioner (Appeals) of Central Excise, Kolkata)

M/s Switz Foods Private Limited

P-36 & 41, Kasba Industrial Estate, Phase I, E.M.Bye-Pass, Kolkata-700107

Appellant

VERSUS

Commissioner of Central Excise, Kolkata V

180,Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

APPEARANCE :

None for the Appellant

Shri S.Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75978/2024

DATE OF HEARING : 24 .05.2024

DATE OF DECISION : 24 .05.2024

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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